Bank of Baroda (बैंक ऑफ़ बड़ौदा)

Bank of Baroda, Mumbai Metro West Region: Sharda Bhavan, Shree Vaikunthla Mehta Marg, Opp. Mithibai College, Juhu Vile Parle, Mumbai - 400056.
E-mail: recovery.mmwr@bankofbaroda.com

CORRIGENDUM

Please refer to our "SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES" published in this newspaper on 30.08.2025. In this notice, the respect of Borrower M/s. MISHAL CONSTRUCTION PVT. LTD., The Bank hereby extends the E-auction date to **30.09.2025, Time 14:00 HRS to 18:00 HRS** and Property Inspection Date & Time as **26.09.2025, 11:00 AM to 03:00 PM.** Other details will remain the same.

Sd/-
Date: 16-09-2025 **Authorized Officer,**
Place: Mumbai **Bank Of Baroda**

INDIABULLS ASSET HOLDING COMPANY LIMITED

(CIN: U74900DL2007PLC164760)
Registered Office: UG Floor, Commercial property bearing No. BP-3, Main Pusa Road, Rajender Nagar, Delhi, India, 110060
Email id : ibsecretarial@sammaancapital.com

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013, seeking approval for **change in the name of the Company from Indiabulls Asset Holding Company Limited to Honos Asset Holding Limited.**

Any person whose interest is likely to be affected by the proposed change of name of the Company, may deliver, either by sending an email at the registered email id of the Company i.e. ibsecretarial@sammaancapital.com or cause to be delivered or send by registered post, his/ her objections supported by an affidavit stating the nature of his/ her interest and grounds of opposition to the Company at its Registered Office address i.e. UG Floor, Commercial property bearing No. BP-3, Main Pusa Road, Rajender Nagar, Delhi, India, 110060, within fourteen days from the date of publication of this Notice or else it would be assumed that there is no objection for the proposed change of name of the Company and it shall proceed with the said name change.

For and on behalf of
Indiabulls Asset Holding Company Limited
Sd/-
Kunal Dhankhar
Date: September 16, 2025 **Director**
Place: New Delhi **DIN: 06456061**

TVS HOLDINGS LIMITED

[formerly known as Sundaram-Clayton Limited]
Registered Office: "Chaitanya" No.12 Khader Nawaz Khan Road Nungambakkam Chennai - 600 006
CIN: L64200TN1962PLC004792, www. tvsholdings.com,
Email: corpsec@tvsholdings.com
Ph:044 28332115

Notice of loss of share certificates

NOTICE is hereby given that the following share certificate(s) issued by the company are stated to have been lost or misplaced or stolen and the registered holders / the legal heirs of the registered holders thereof have applied to the company for the issue of duplicate share certificate(s).

Folio	Share cert. no.	No. of shares	Distinctive nos.	Name of registered holder
A02025	410	50	32543 to 32592	ANIL KUMAR TYAGI

The public are hereby warned against purchasing or dealing in any way, with the above share certificates. Any person(s) who has/have any claim(s) in respect of the said share certificates should lodge such claim(s) with the company at its registered office at the address given above within 10 days of publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificates.

For TVS Holdings Limited
Place : Chennai R **Raja Prakash**
Date :17.09.2025 **Company Secretary**

INVENT ASSETS SECURITISATION & RECONSTRUCTION PRIVATE LIMITED

invent

Registered Office: Bakhtawar, Suite 'B', Ground Floor, Backbay Reclamation Scheme Block III, 229, Nariman Point, Mumbai – 400021.

ADDENDUM TO INTIMATION TO TAKE POSSESSION OF SECURED ASSET UNDER SECTION 13(4) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT, 2002")

Reference to the Intimation Notice published on **9th September 2025** in Financial Express and Pudhari.
Please read the date of Demand Notice as **30th April 2025** instead of **22nd April 2025** in our intimation to take possession notice published on **9th September 2025** in case of **Piyush Mathur (Guarantor/Mortgagor)** and **Shalini Mathur (Guarantor/Mortgagor)** ("said notice") in respect of financial/credit assistance granted to **M/s. Aakash Tiles Private Limited** (under liquidation) ("Borrower") as specified therein.
All other terms and conditions of the Intimation to take possession notice published on **9th September 2025** will remain the same.

Sd/-
Date: September 17, 2025 **Madhuri Dadarkar**
Place: Mumbai **Authorised Officer**
(Trustee of INVENT/1516 /S52 TRUST and INVENT/1516/S55 TRUST)
(on behalf of Invent and Edelweiss Asset Reconstruction Company Limited)

SUPRA PACIFIC FINANCIAL SERVICES LIMITED

CIN: L74140MH1986PLC039547
Registered Office: Registered Office: Dreamax Height, Shop No. I, First floor, Upadhyay Compound, Jija Mata Road, Near Pump House, Andheri East, Chakala Midc, Mumbai, Mumbai, Maharashtra, India, 400093

CORRIGENDUM /ADDENDUM TO NOTICE OF POSTAL BALLOT DATED 14.08.2024

This Corrigendum has been issued to correct the following in the notice of postal ballot dated 14.08.2024 issued by the Company:

1. The category of Mr. Joby George and Mr. Sandeep Babu has been changed to 'Promoter' instead of 'Public' wherever appears in the postal ballot.
2. The wordings "by creation of additional 25,00,00,000 (Twenty Five Crore) equity shares of ? 10/- (Rupees Ten only) each" changed to "by creation of additional equity shares of ?25,00,00,000 (Twenty Five Crore) divided into 2,50,00,000 (Two Crore Fifty Lakh) Equity shares of Rs. 10/- (Rs. Ten only) each" wherever appears in the postal ballot.
3. A new point, numbered 23, has been added under the heading: '**The current and proposed status of the allottee(s) post the preferential issue, namely, promoter or non-promoter.**' The Proposed Investors except Mr. Joby George and Mr. Sandeep Babu are persons belonging to the Non-Promoter (Public) Category, and such status will continue to remain the same post the Preferential Issue allotment. Mr. Joby George and Mr. Sandeep Babu shall continue to be the promoters of the company.

The corrigendum should be read with the postal ballot as mentioned above and the shareholders are requested to consider the resolution keeping in view of the above-mentioned corrections.

This corrigendum shall be sent to all the shareholders of the Company.

The corrigendum is also placed on the website of the Company and will be published in the Newspaper edition of "The Financial Express" English newspaper and "Mumbai Lakshdweep" Marathi newspaper.

For Supra Pacific Financial Services Limited
Sd/-
Leena Yezhuvath
Place: Kochi **Company Secretary**
Date: 16.09.2025 **M. No. ACS 61387**

यूनियन बैंक ऑफ इंडिया Union Bank of India
भारत सरकार का उपक्रम A Government of India Undertaking

Asset Recovery Management Branch, 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai – 400 001 **Tel:** 09466747894
Web Address:- www.unionbankofindia.co.in, **E-mail:-** ubin0553352@unionbankofindia.bank

Appendix IV **POSSESSION NOTICE** [Rule-8 (1)] (For Immovable Property)

Whereas, The undersigned being the **Authorized Officer** of **Union Bank of India,** Asset Recovery Management Branch, Mumbai under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice dated **19.05.2025** by Santacruz West Branch, Now the said account is transferred to ARB, Mumbai, calling upon Borrower/ Mortgagor/ Guarantor **M/s. Silver Spoon INC** to repay the amount mentioned in the Notice being **Rs. 58,09,850.40 (Rupees Fifty Eight Lacs Nine Thousand Eight Hundred Fifty Paise Forty Only)** together with interest as on **30.04.2025** (excluding costs) mentioned thereon within 60 days from the date of receipt of the said notices.
The Borrower/ Mortgagor having failed to repay the full amount, notice is hereby given to the borrower /mortgagor and the public in general that the undersigned has taken possession of the following immovable property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 9 of the said Rules on this **12th day of Sept 2025.**
The Borrowers / Mortgagor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, ARMB, Mumbai for an amount of **Rs. 58,09,850.40 (Rupees Fifty Eight Lacs Nine Thousand Eight Hundred Fifty Paise Forty Only)** together with interest as on **30.04.2025** (excluding charges & interests after **01.05.2025**).
The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Shop No. 07 and 08, Ground Floor, Bldg. No. A1, Viva City, Bolinj - Agashi Road, Near J P Nagar, Bolinj, Vasai (West), Palghar, Mumbai. 401303.

Sd/-
Kishor Chandra Kumar
Place: Bolinj **Authorised Officer**
Date: 12.09.2025 **Union Bank of India**

SPECIAL RECOVERY OFFICER

MAHARASHTRA CO-OPRATIVES SOCIETIES ACT 1960, Act 156, Rule 1961, Rule 107.

C\O SHIVKRUPA SAHAKARI PATPEDHI LTD. OFFICE NO.02, 1 ST FLOOR, BUILDING NO.10, KAIVALYADHAM SAHAKARI GRUHNIRMAN SANTHA MARYA- TAGOAR NAGAR, PLOT NO.CTS NO.352, VIKHROLI (EAST) MUMBAI 400083 PH NO. 022 25746035

FORM "Z"
[See sub-rule [11 (d-1)) of rule 107]
POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas the undersigned being the Recovery officer of the **MR. ASHOK LAVHAJI PHADTARE** under the Maharashtra Co-operative Societies Rules,1961 issue a demand notice date 21.08.2023 calling upon the judgment debtor.

MR. SACHIN SUNDAR PATIL to repay the amount mentioned in the notice being **RS. 3,50,338/- in words (Rs. Three Lakh Fifty Thousand Three Hundred Thirty Eight Only)** with date of receipt of the said notice and the judgment debtor having failed to repay amount, the undersigned has issue a notice for attachment date 11.09.2023 And attached the property describe herein below.

The judgment debtor having failed to repay the amount, notice is hereby given to the judgment debtor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under rule 107 [11 (D-1)] of the Maharashtra Co-operative Societies Rules, 1961 on this **12th Day of Sept 2025.**

The judgment debtor in particulars and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the RECOVERY OFFICER **MR. AMRUT ATMARAM GHADGE** for an amount **RS. 3,57,820/- in words (Rs. Three Lakh Fifty Seven Thousand Eight Hundred Twenty Only)** and interest thereon.

Description of the Immovable Property
Room No.02, Gr.Floor, Sundar Patil House, Borla Gaon, Near Govandi Station, Govandi East, Mumbai – 400 088

Sd/-
(Mr. Amrut Atmaram Ghadge)
Special Recovery Officer
Date :- 12/09/2025 **Att- Shivkrupa Sahakari Patpedhi Ltd. Mumbai**
Place :- Govandi East,Mumbai

Mahindra & Mahindra Ltd.

Regd. Office: Gateway Building, Apollo Bunder, Mumbai, Maharashtra, 400001.

NOTICE is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities/applicant [s] has/have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, the Company will proceed to issue duplicate certificate[s] without further intimation.

Name[s] of holder[s]	Folio No.	Kind of Securities & Face Value Rs.	Certificate Nos.	No. of Shares	Distinctive Number[s]
JAGDISH SAHAI MATHUR (Deceased)	M000298	Equity and Rs. 5/-	2013461	1504	4606229 to 4607732

Place: Ghaziabad **Name of the Claimant**
Date: 16-09-2025 **Sunil Sahai**

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. **Ph.:**(022) 6747 2117 **Fax:** (022) 6747 2118 **E-mail:** info@authum.com

POSSESSION NOTICE

(As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the Authorised officer of the Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices dated **15-09-2021** calling upon the **borrower Laxminarayan Ramchandra Bhattad Co-borrowers - RMB Event Management Pvt Ltd, Harishkumar Ramchandra Bhattad, Harikishan Ramchandra Bhattadroad, Bhagwandas Ramchandra Bhattad, Jayant Bhagwandas Bhattad & Jayshree Laxminarayan Bhattad** to repay the amount mentioned in the notice being **Rs.6,98,11,480/- (Rupees Six Crores Ninty Eight Lakh Eleven Thousand Four Hundred Eighty Only) under Loan Account No. RHLPMUM000049173** with further interest and costs within 60 days from the date of receipt of the said notices.
The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this **13th of September of the year 2025.**
The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Authum Investment & Infrastructure Limited for an amount of Rs.151942998.93/- (Rupees Fifteen Crore Nineteen Lakh Forty Two Thousand Nine Hundred Ninety Eight and Ninety Three Paisa Only) as on 9th September, 2025** along with future interest and cost thereon. The Borrower/ Co-Borrower's attention is invited to provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

"All the piece and parcel property beating Flat No. 104, 10th Floor, admeasuring 940 sq. ft. with car parking Garage No.4 in building known as"A-1 Apartment" 270 Walkeshwar Road Next To Governor House Mumbai Mumbai, Maharashtra - 400006 situated in land bearing No. C.S. 3 to7 of Malabar and Cumballa Hill Division Mumbai City"

Date: 13th September, 2025 **Authorised Officer**
Place: Mumbai **Authum Investment & Infrastructure Limited**

NIRMANGOLD PLASTTECH PRIVATE LIMITED -IN LIQUIDATION

Liquidator's Address: B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai 400101.
Contact:(M) 9969410171, Email: Id.: liq.nppl@gmail.com

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and regulations thereunder, that the properties as stated in Table below, will be sold by E-Auction through BAANKNET – via website https://ibbi.baanknet.com/eauction-ibbi

1.	Date and Time of Auction	17.10.2025 between 1:00 PM to 4.00 PM (Friday)
2.	Last date for submission of EMD	On or before date of auction.
3.	Inspection Date & Time	On 19.09.2025 between 11:00 AM to 1:00 PM Inspection can also be arranged based on mutually convenient date and time.
4.	Contact Person for Inspection	Rakesh Kumar Tulsyan, Contact No. – +91 9969410171

Description of Properties to be sold

Lot no.	Particulars	Reserve Price	EMD	Incremental Amount
		(Rs in Lacs)		
1.	Sale of Corporate Debtor as going concern along with Land & Building and Plant & Machinery & all other assets of Corporate Debtor	401	20	10
2.	Land & Building and Plant & Machinery at Gut No. 17, Sultanpur Shivar, Near Jikthan Phata, Tehsil Gangapur, District Aurangabad, Maharashtra, India, 431133. On Plot nos. 1 (4413.414 Sq. Mtr.) situated at Sultanpur Shivar within the limits of Village Panchayat of Jikthan, Taluka & Sub-district of Gangapur, District of Aurangabad, State of Maharashtra.	397	10	5

Auction will be held as 'AS IS WHERE IS BASIS', 'AS IS WHAT IS BASIS' & 'WHATEVER THERE IS BASIS' and no recourse basis.
First Auction will be for item No. 1. item No. 2 will be auctioned only when auction for item No. 1 failed or not concluded. The auction for item No. 2 may be taken next day same time, which may be by intimating bidders on the website.
Liquidator have right to accept or cancel or extend or modify etc. any terms & condition of E-auction (or) the liquidator can cancel E-auction or any item of e-auction at any time. He has right to reject any of the bid without giving any reason (s).
The EMD shall be payable by the interested bidders through website of BAANKNET. For detailed terms & conditions of E–Auction sale, refer TENDER DOCUMENTS available on visit https://ibbi.baanknet.com/eauction-ibbi or at above mentioned liquidator's address. For any query regarding E–Auction, contact helpdesk of Baanknet given on website or to liquidator email at liq.nppl@gmail.com

Sd/-
Place : Mumbai **Rakesh Kumar Tulsyan**
Date: 17/09/2025 **Liquidator for Nirmangold Plasttech Private Limited**
Reg. No. IBBI/IPA-001/IP-P01144/2018-19/11970

यूनियन बैंक ऑफ इंडिया Union Bank of India
भारत सरकार का उपक्रम A Government of India Undertaking

Khand Bazar Branch Mumbai South, 109, Kazi Sayed Street, Masjid Bunder (W), Mumbai – 400003 **Email:**-ubin0531758@unionbankofindia.bank

POSSESSION NOTICE [Rule-8 (1)] (For Immovable Property)

Whereas, The undersigned being the authorised officer of **Union Bank of India,** Khand Bazar Branch, 109, Kazi Sayed Street, Masjid Bunder (W) Mumbai – 400003 under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (Act No. 54 of 2002)and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **26.06.2025** calling upon the Borrower **Mr. Amresh Anantrai Mody Prop. M/s Mody Enterprise And Mrs. Amita Amresh Mody (Guarantor)** to repay the amount mentioned in the notice being **Rs. 39,32,76,256.13 (Rupees Thirty-Nine Crores Thirty Two Lakhs Seventy Six Thousand Two Hundred Fifty Six And Thirteen Paisa Only)** within 60 days from the date of receipt of the said notice.
The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **11th day of Sept 2025.**
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount **Rs. 41,54,85,868.38 (Rupees Forty One Crores Fifty Four Lakhs Eighty Five Thousand Eight Hundred Sixty Eight And Thirty Eighty Paisa Only)** as on **05.09.2025** and interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Sr. No.	Description	In the Name of
1.	Flat No. 94, admeasuring 895 sq.ft., 9th Floor, B-wing in the building Shantivan Society Known as Eksar Borivali Shantivan CHS Ltd., CTS No. 1448(part), Near to Lawrence School, Eksar Road, Borivali (W), Mumbai-400092. (Asset Id 100000387599)	**Mr. Amresh Anantray Mody and Mrs. Amita Amresh Mody**
2.	Flat No. 92, admeasuring 795 sq.ft., 9th Floor, B-wing in the building Shantivan Society Known as Eksar Borivali Shantivan CHS Ltd., CTS No. 1448(part), Near to Lawrence School, Eksar Road Borivali (W), Mumbai-400092. (Asset ID : 100000387769)	**Mr. Amresh Anantray Mody and Mrs. Amita Amresh Mody**
3.	Office No.201, 2nd floor, A wing, admeasuring 487 sq. ft in the building known as Victory Park, Plot No. 1-A, Private Scheme and forming part C final Plot No. 18, CTS No. 498-498(1) to (7) village Borivali, Chandavarkar Lane, Borivali (W) Mumbai - 400 092 (Asset ID : 100000388025).	**Mrs. Amita Amresh Mody and Mr. Amresh Anantrai Mody**
4.	All that piece and parcel of Flat No. 502, admeasuring 385 sq.ft. built up area on the 5th floor in the building known as Avanti CHS Ltd, in the property lying and being situated on CTS No. 31, of village Simpoli and taluka Borivali at Haridas Nagar, Borivali (W), Mumbai-400092 (the building consist ground +6 upper floors) (Asset Id-200094209981 & Security Id-400092048261)	**M/s. Mody Enterprise (A Proprietorship Firm of Shri Amresh Anantrai Mody**

Sd/-
(Parikshit Tushar Verma)
Place: Mumbai **Chief Manager and Authorized Officer**
Date: 11.09.2025 **Union Bank of India**

APAC FINANCIAL SERVICES PRIVATE LIMITED

APACFIN

Corporate Off: Office no 501, 05th Floor, South Annexe Tower 2, One World Centre, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013. Email: contactus@apacfin.com

POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorized Officer of **APAC FINANCIAL SERVICES PRIVATE LIMITED**, a private limited company, registered with the Reserve Bank of India as a non-banking financial company, having its registered office at Office No.501, 5th floor, South Annex Tower 2, One World Centre, Senapati Bapat Marg, Lower Parel Mumbai, Maharashtra – 400013, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice as mentioned herein below, calling upon the respective Borrowers to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice. The Borrower(s) identified above had taken secured loan from APAC Housing Finance Private Limited which now stands merged/amalgamated into APAC FINANCIAL SERVICES PRIVATE LIMITED. That, accordingly, the borrower's loan account with APAC Housing Finance Private Limited stands transferred to APAC Financial Services Private Limited. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002 on this **12th day of September of the year 2025.** The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of APAC Financial Services Private Limited for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Borrower Details	Demand Notice	PHYSICAL POSSESSION DATE
(1) MANGALA MAHAVIR SAWANT (2) AAKASH MAHAVIR SAWANT (3) MINAKSHI MAHAVIR SAWANT LAN: HOMELVIR0000053	Notice Date: 07/02/2024 for Rs. 29,49,046 /- as on 31/01/2023	12.09.2025

Mortgaged Property : All piece and parcel of Flat No.301, 3rd floor, A-Wing, Sai Swapna Apartment Building No.2, S. No.175, Manvel Pada Road, Virar East Taluka Vasai, District Palghar, Maharashtra – 401305.

Date : 17.09.2025. Sd/- Nilesh Sakharkar, Authorised Officer
Place: Maharashtra APAC FINANCIAL SERVICES PRIVATE LIMITED

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF Bhattad Marketing & Distribution Limited

SL. NO.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Bhattad Marketing & Distribution Limited
2.	Date of incorporation of corporate debtor	19-07-2016
3.	Authority under which corporate debtor is incorporated / Registered	RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2016PLC283889
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Address: Shop No.6,Jaswanti Residency, Rehab Bldg No 1, Subhash Road, Kandivali (W) B/H Bhurabhai Hall, Kandivali West, Mumbai, Kandivlai West, Maharashtra, India, 400067 (not in existence)
6.	Date of closure of Insolvency Resolution Process	11-09-2025
7.	Liquidation commencement date of corporate debtor	12-09-2025 (Liquidation Order dated 12.09.2025 was received by undersigned Liquidator on 15.09.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Raju Mangilal Marshiya IP Regn. No.- IBBI/IPA-001/IP-P-02849/2024-2025/14408
9.	Address and e-mail of the liquidator, as registered with the Board	Raju Mangilal Marshiya Regd. Address: 8, NISARG, A-6, Kumbre Park, New D.P. Road, Kothrud, City International School Kothrud , Pune, Maharashtra, 411038. Regd. Email ID: rmmar73@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Raju Mangilal Marshiya Correspondence Address: 8, NISARG, A-6, Kumbre Park, New D.P. Road, Kothrud, City International School Kothrud , Pune, Maharashtra, 411038, India Email ID (Case specific – For communication): liq.bhattadmdl@gmail.com
11.	Last date for submission of claims	17-10-2025

Notice is hereby given that the **Hon'ble National Company Law Tribunal, Mumbai Bench-III** has ordered the commencement of liquidation of **Bhattad Marketing & Distribution Limited** on **12th September, 2025**, which was received by the undersigned/ Liquidator on **15th September 2025.** The stakeholders of **Bhattad Marketing & Distribution Limited** are hereby called upon to submit their claims with proof on or before **17th October 2024** to the liquidator at the address mentioned against item 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Raju Mangilal Marshiya,
Liquidator of M/s. Bhattad Marketing & Distribution Limited
IP Regn. No. IBBI/IPA-001/IP-P-02849/2024-2025/14408
Address: 8, NISARG, A-6, Kumbre Park, New D.P. Road,
Date: 17th September, 2025 Kothrud, City International School Kothrud, Pune - 411038,
Place: Pune Maharashtra, India, Email ID: liq.bhattadmdl@gmail.com

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IDBI BANK
CIN: L65190MH2004GOI148838

IDBI Bank Ltd, NPA Management Group - IDBI Tower, World Trade Complex, Cuffe Parade, Mumbai - 400 005

APPENDIX IV-A
[See Rule 9(1) and proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 9(1) and proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to:
(1) **Mahakaleshwar Knowledge Infrastructure Pvt. Ltd.,** SKIL House, 209, Bank Street Cross Lane, Fort, Mumbai-400 023, Maharashtra;
(2) **Metrotech Technology Park Pvt. Ltd.,** SKIL House, 209, Bank Street Cross Lane, Fort, Mumbai-400 023, Maharashtra; and
(3) **SKIL Himachal Infrastructure & Tourism Ltd.,** Sanskriti Pratisthan, C-11, Qutub Institutional Area, New Delhi-110016.

-that the below described immovable property mortgaged/charged to the Secured Creditor viz., IDBI Bank Limited, the possession of which has been taken by the Authorised Officer of IDBI Bank Limited, will be sold on "As is where is", "As is what is", and "Whatever there is" on **October 03, 2025**, for recovery of **Rs. 41,35,94,214.78/- (Rs. Forty One Crore Thirty Five Lakhs Ninety Four Thousand Two Hundred Fourteen & Seventy Eight Paise Only)** as on June 30, 2018, together with further interest thereon with effect from July 01, 2018 and costs due to the said Secured Creditors from the accounts of **Skill Infrastructure Limited**, SKIL House, 209, Bank Street Cross Lane, Fort, Mumbai-400 023; Also at 13/14, 3rd Floor Khetan Bhavan, 198 JRD Tata Road, Churchgate, Mumbai-400020.

This notice shall not be treated in anyway a demand or action for recovery of dues in respect to the Borrower, **Skill Infrastructure Limited**, mentioned above, and Guarantors viz., (1) **Shri Nikhil Gandhi,** SKIL House, 209, Bank Street Cross Lane, Fort, Mumbai-400 023, Maharashtra; and (2) **Shri Bhavesh Gandhi**, SKIL House, 209, Bank Street Cross Lane, Fort, Mumbai-400 023, Maharashtra; in view of the moratorium applicable under the provisions of Insolvency and Bankruptcy Code, 2016.

The reserve price, earnest money deposit, description of the immovable property, known encumbrances, are as under:

Lot No.	Description of Property	Known Encumbrances	Reserve Price	EMD	Mortgagor
I	All that piece and parcel of Survey No.189, Admeasuring 0.31 H.R. Equivalent to 3100 Sq. Mts. i.e. 0.775 Acres Approximately Situated Within the Village Limits Of Ambeghar, Within The Taluka Limits Of Pen, Dist. & Registration Sub- Dist. Pen. Dist. & registration Dist. Raigad, In the State of Maharashtra. Bounded: North: Survey No-171 South: Survey No-174, 173 East: Survey No-173 West: Survey No-191 together with all buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.	Nil	140	14	M/s Mahakaleshwar Knowledge Infrastructure Private Ltd.

For detailed terms and conditions of the sale, please refer to the link provided in IDBI Bank Limited's website i.e. www.idbibank.in and www.bankeauctionwizard.com
For any clarification, the interested parties may contact: undersigned, Shri. Gautam Sarkar on (T) +91 22 66194370, 9088021834 (email: g_sarkar@idbi.co.in) and/or Shri. Abidkhan Pathan on (T) +91 22 66552599, 9016926460 (email: abidpathan@idbi.co.in). For e-auction support, you may contact Ms. B M Sushmitha on (M) +91 8951944383 Phone: 080-40482100 (email) sushmitha.b@antaressystems.com

Sd/-
Authorised Officer
(IDBI Bank Limited)

Date: September 16, 2025
Place: Mumbai